

The new Fourth Schedule was added to the Bill.

Shri A. K. Sen: Sir, I move amendments 141, 142 and 143, and also 71 and 155. They are all consequential changes.

Shri Naushir Bharucha: All these amendments are not on the Order Paper; they have not been circulated.

Mr. Speaker: 141 is on the Order Paper; 71 is on the Order Paper. All these are there. I will now put them to the vote.

Amendments made:

Page 13, line 25,—

for "THIRD" substitute "FIFTH".

Page 14,—

(i) in line 7, omit "Fategarh Sahib Barnala";

(ii) in line 9, omit "Kohistan".

Page 14, line 12,—

for "FOURTH" substitute "SIXTH".

Page 14,

(i) line 34,—for "7" substitute "6";

(ii) line 38,—for "7" substitute "8".

Page 15, line 1,—

for "FIFTH" substitute "SEVENTH".

—[Shri A. K. Sen.]

Mr. Speaker: The question is:

"That the Fifth, Sixth and Seventh Schedules stand part of the Bill."

The motion was adopted.

The Fifth, Sixth and Seventh Schedules were added to the Bill.

Mr. Speaker: I shall now put clause 1 to the vote of the House.

The question is:

"Clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula and the title were added to the Bill.

Shri A. K. Sen: I beg to move:

"That the Bill, as amended, be passed."

Mr. Speaker: The question is:

"That the Bill, as amended, be passed"

The motion was adopted.

Mr. Speaker: The House will now take up private Members' business.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL,* 1957

Shri S. Ghose (Burdwan): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend Code of Civil Procedure, 1908."

The motion was adopted.

Shri S. Ghose: Sir, I beg to introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL,* 1957

Shri S. Ghose: Sir, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860".

The motion was adopted.

Shri S. Ghose: Sir, I beg to introduce the Bill.

*Published in the Gazette of India Extraordinary Part II-Section 2, dated 6-9-57 pp 469-470, 471-472.